

[Secretary]

Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:

- (1) The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.
- (2) The Companies (Amendment) Bill, 1966.
- (3) The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966.
- (4) The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.
- (5) The Companies (Second Amendment) Bill, 1966.
- (6) The Constitution (Nineteenth Amendment) Bill, 1966.
- (7) The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
- (8) The Employees' State Insurance (Amendment) Bill, 1966.
- (9) The Representation of the People (Amendment) Bill, 1966.
- (10) The Preventive Detention (Continuance) Bill, 1966.
- (11) The Banaras Hindu University (Amendment) Bill, 1966.
- (12) The Jawaharlal Nehru University Bill, 1966.
- (13) The Constitution (Twentieth Amendment) Bill, 1966.
- (14) The Seeds Bill, 1966.

13.06 hrs.

ESTIMATES COMMITTEE**HUNDRED AND THIRTEENTH REPORT**

Secretary: The Chairman, Estimates Committee (1966-67) presented to the Speaker on the 2nd March, 1967, the

Hundred and Thirteenth Report on action taken by Government on the recommendations contained in the Forty-Eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of International Trade in terms of Clause (1) of Speaker's Direction No. 71A.

In terms of clause (6) of Speaker's Direction No. 71A, I lay a copy of the Report on the Table of the House.

13.6½ hrs.

SYNOPSIS OF PROCEEDINGS OF PLAN COMMITTEES

Secretary: Sir, I beg to lay on the Table a copy each of the Synopses of Proceedings of the following Committees of Third Lok Sabha on the Draft Fourth Five Year Plan:—

- (1) Committee 'A' (Policy, Resources and Allocations);
- (2) Committee 'C' (Agriculture and Rural Economy);
- (3) Committee 'D' (Social Services); and
- (4) Committee 'E' (Education and Manpower Planning).

13.06½ hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL*

The Minister of External Affairs (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Armed Forces (Special Powers) Regulations, 1958, for a further period."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1967.

Shri M. C. Chagla: Sir, I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Sir, I want to know the special reasons for the Minister of External Affairs introducing this Bill. Why has the Defence Minister not done it? Are we still continuing with the practice that Nagaland and other things come under the External Affairs Minister? He should explain that.

Shri K. Manoharan (Madras North): Sir, can we not take up the No-Confidence Motion on Monday?

Mr. Speaker: No.

13.07½ hrs.

**REPRESENTATION OF THE
PEOPLE (AMENDMENT)
BILL***

The Minister of Law (Shri Govinda Menon): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Govinda Menon: Sir, I introduce the Bill.

13.08 hrs.

STATEMENT RE. ORDINANCE

**(1) REPRESENTATION OF THE PEOPLE
(AMENDMENT) ORDINANCE**

The Minister of Law (Shri Govinda Menon): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance,

1967, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13.08½ hrs.

**LAND ACQUISITION (AMENDMENT AND VALIDATION)
BILL***

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894, and to validate certain acquisitions of land under the said Act.

Shri S. M. Banerjee (Kanpur): Sir, this Bill has been circulated to us. This is based on a judgment of the Supreme Court. I would have liked that along with this Bill that judgment of the Supreme Court should have been circulated to us to understand the whole thing. I would only request the hon. Minister to circulate the copy of the Supreme Court judgment which has necessitated this Bill for the validation of certain land acquisitions.

Shri Bal Raj Madhok (South Delhi): It is a very relevant point. The copy of the Supreme Court judgement should be circulated.

Mr. Speaker: What is the view of the Minister?

Shri Annasahib Shinde: The Supreme Court judgement is a public document. It is available to hon. Members.

Mr. Speaker: A few copies may be kept here also.

Shri Nambiar: Shri Shukla has presented a long list of notifications....

Mr. Speaker: We cannot go back now.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18th March, 1967.